

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2538

ANSWERED ON:06.02.2014

FREE AIR TICKETS

Bais Shri Ramesh;Shekhar Shri Neeraj;Singh Shri Yashvir

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether officials of Air India are being provided 24 free air ticket passes including international journey passes;
- (b) if so, the details thereof and the expenditure incurred by Air India thereon during 2012-13 and 2013-14, so far;
- (c) whether relatives of officials are also entitled to perform journey on these free air tickets and if so, the details thereof;
- (d) whether huge expenditure on free air tickets to officials is affordable when Air India has recorded huge loss since several years; and
- (e) if so, the rationale therefor and if not, the corrective steps taken or proposed to be taken by the Government in this regard?

**Answer**

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a): The passage entitlement of employees of Air India are as follows:-

Designation	Above 1 year and upto 20 years of Service	Above 20 years of service
Staff Level employees up to the level of officer	08	12
Asstt. Manager to Senior Assistant, General Manager and equivalent	12	16
Dy. General Manager and above		20
FunctionalDirectors/Jt.ManagingDirector	24	
Chairman & Managing Director		Unlimited

(b), (d) & (e): 75% of the passages given to employees of Air India are subject to load basis and holders of all staff tickets, including those holding confirmed tickets (25%) are accepted for travel in the aircraft only after all the revenue paying passengers have been accommodated. Therefore, no cost is being borne by the Company, and no specific funds have been allotted for the purpose.

All employees are required to bear the cost of applicable taxes including Passengers Service Fee on staff tickets. In addition they have also to pay a sum of Rs.250 per coupon for domestic travel, Rs.500 per coupon for International Travel and Rs.1000 per coupon for non stop ultra long-haul flights.

(c): Family for the purpose of passage includes self, spouse, parents, children, step children and legally adopted children. In exceptional circumstance, with the prior approval of CMD, an employee is permitted to utilize passages not exceeding four out of his annual entitlement for travel of Brother/Sisters/Son-in-law/Daughter-in-law.